

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

2
O.A.No.644 of 1996

Dated New Delhi, this 26th day of March, 1996.

HON'BLE MR K. MUTHUKUMAR, MEMBER (A)

Smt. Chandrawati
W/o Late Shri Gian Chand
R/o D-15, New Seemapuri
Shahdara
DELHI-110 095.

... Applicant

By Advocate: Shri B. K. Pal

versus

1. Lok Nayak Jaiprakash Narain
Hospital, through its Medical
Superintendent,
Jawaharlal Nehru Marg
NEW DELHI-2.

2. Ministry of Medical, Public Health,
Family Welfare, Justice &
Legislative Affairs
Government of National Capital
Territory of Delhi
Old Secretariat
DELHI.

... Respondents

O R D E R (Oral)

Mr K. Muthukumar, M(A)

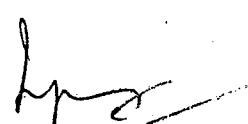
This application has been filed by widow of
Shri Gian Chand who had worked as a Sweeper with the
Respondent No.1. The prayer in this application is
that the applicant should be given appointment on
compassionate grounds against a suitable Class-IV
post.

The application being within a short compass,
is being disposed of at the admission stage itself.

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The applicant states that she has made several representations (Annexure P-4B & P-4C) followed up by several recommendations and on the last occasion the respondents were also reminded by the letter of the ^{counsel for} applicant dated 24.3.1995. The learned counsel for the applicant states that respondents have not replied ~~to~~ in the matter and ~~also~~, on the other hand, have only sanctioned dues due to the applicant's husband late Shri Gian Chand.

Compassionate appointment cannot be claimed as a matter of right. It is for the respondents to consider the applicant's representation and take an appropriate decision in the matter and communicate the decision to the applicant. In the light of this, this application is disposed of finally with a direction to the respondents to consider the representations of the applicant at Annexures P-4B and P-4C and take appropriate decision in the matter and communicate that decision to the applicant by a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order. The copy of the order may be sent alongwith a copy of the original application with all annexures to respondent No.1. No costs.


(K. Muthukumar)
Member (A)